

ITEM NO.7

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 1109/2024

STATE OF U.P THR CBI

Appellant(s)

VERSUS

ISHWAR CHANDRA AGARWAL & ANR.

Respondent(s)

Date : 19-04-2024 This appeal was called on for hearing today.

For Appellant(s)

Ms. Sudha Pal, Adv.

Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

Mr. Abhishek Kumar Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Respondent No.1 is duly represented.

Appellant has failed to file spare copies for issuance of NLPA to the respondent in respect of respondent No.2 in terms of the Order dated 19.2.2024 passed by the Hon'ble Court.

However, two weeks' time is granted as a last chance to the petitioner, for the said purpose.

If spare copies are filed, Registry to issue NLPA to the respondent and list again on 23.7.2024.

In case of default whereof, process the matter for listing before the Hon'ble Judge-in-Chambers, for further directions.

PRADIP Y. LADEKAR  
Registrar

MG